

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

C.P. (IB)/244(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.04.2024

NAME OF THE PARTIES: **RUSHABH CIVIL CONTRACTORS**
 PRIVATE LIMITED V/s POINT
 DEVELOPERS PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Sameer Tiwari, Advocate i/b Mr. Amit Karle, Advocate appeared for the Corporate Debtor.
2. Learned Counsel for the Corporate Debtor informs that arguing Counsel is in medical emergency and seeks some time.
3. In the order dated 26.03.2024 at para 3 “learned Counsel for the Corporate Debtor” was stated inadvertently, however, it ought to be “learned Counsel for the Financial Creditor”. Accordingly, the order is modified. Rest of the order shall remain unaltered.
4. List this matter on **07.05.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)